

COURT-I

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

**APPEAL NO. 125 OF 2016 &
IA NOS. 280 & 281 OF 2016**

Dated: 27th May, 2016

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. B.N. Talukdar, Technical Member**

In the matter of :

M/s. Sanwariya Gas Ltd.

Versus

Petroleum & Natural Gas Regulatory Board & Ors.

...Appellant(s)

...Respondent(s)

Counsel for the Appellant(s)

: Mr. K.K. Rai, Sr. Adv.
Mr. Shiv Kumar Pandey
Mr. Anshul Rai

Counsel for the Respondent(s)

: Mr. Anand K. Ganesan
Mr. Sumit Kirshore
Ms. Aparna Vohra for R-1

Mr. Ramji Srinivasan, Sr. Adv.
Mr. Ajit Pudussery for R.2

ORDER

Admit. Issue notice. Mr. Sumit Kishore takes notice on behalf of Respondent No.1 and Mr. Ajit Pudussery takes notice on behalf of Respondent No.2 and they seek four weeks time to file reply. Notice be issued to the other respondents returnable on 05.08.2016. Dasti, in addition, is permitted.

List the matter on **05.08.2016**. In the meantime, learned counsel for the respondents may file reply on or before 24.06.2016 after serving copy on the other side. Thereafter, rejoinder, may be filed on or before 08.07.2016 after serving copy on the other side.

(B.N. Talukdar)
Technical Member
ts/dk

(Justice Ranjana P. Desai)
Chairperson